

CENTRAL AGENCY SECTION

Central Agency Section (CAS) was setup in the year 1950. This office is responsible for conducting litigation before Hon'ble Supreme Court of India on behalf of all Ministries/ Departments of the Central Government and also on behalf of NCT of Delhi, Union Territories, the office of the Comptroller & Auditor General of India and all field offices under CAG i.e. Accountant General offices. All Special Leave Petitions/ Civil Appeals on behalf of Union of India are filed after obtaining opinion of Law Officers on the feasibility of filing Special Leave Petitions/ Civil Appeals in the Supreme Court of India through Central Agency Section. This office is presently looked after by an Additional Secretary; who has been declared as In- charge of this office and has been delegated the power of Head of Department. He is assisted by 08 Government Advocates on regular basis and 01 Advocate-on-Record on contractual basis and other Gazetted aid Non Gazetted staff As on 08.3.2022, there are 11 Law Officers and 813 Advocates in Government Panel. The Central Agency Section functions from the Supreme Court Compound, New Delhi.

The functions of the Central Agency Section are as under:

- References of the Ministries/ Departments of Government of India received through the Department of Legal Affairs, Ministry of Law and Justice to obtain the opinion of Ld. Attorney General, Ld. Solicitor General and Ld. Additional Solicitor Generals.
- Engagement of Law Officers/ approved Panel Counsels for various cases.
- Conduct and supervision of litigation on behalf of Union of India/ NCT of Delhi. C&AG and Union Territories in the Supreme Court of India.
- Supervision of records, R&I section, Fee Bill Units, Computer Cell and Administration Division which includes Cash section also.

Administration Section

- i. All matters relating to service of CAS officers and staff.
- ii. Maintenance/ completion of Service Books in respect of CAS Staff.
- iii. All matters regarding pay and allowances, increments and leave.
- iv. Issue of Posting/ Transfer orders in respect of officers/staff of CAS.
- v. Reimbursement of Medical claims, LTC, Leave Encashment, GPF etc.
- vi. Reimbursement of all other claims admissible under Rule to a Govt. servant.

Litigation Units headed by Government Advocates

1. Supervision and co-ordination of the work of the Superintendent (Legal)/ Assistant (Legal) dealing with the matters of the concerned Departments/ States/ UTs.
2. All Administrative work including accounts and budget.
3. Typing pool.



4. Library.
5. Receipts and dispatch including dispatch of briefs etc.
6. Duties of the drawing and Disbursing Officers including maintenance of Personal Ledger Accounts.
7. Payment of the fee bills of Counsels pertaining to Central Government and other participating Departments/ States, excepting the Railways.

Supervisions, scrutiny and co-ordination of the work of Superintendent (Legal)/ Assistant (Legal) dealing with:

- i) Matters of Union of India including CBDT, CBIC and Railway matters.
 - ii) Union Writ Petitions.
 - iii) Matters of Union Territories.
 - iv) Matters of Participating States.
 - v) Conducting of matters of other states; work assigned from time to time.
 - vi) Matters of C.B.I.
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- I. Checking of the Registers of Bills of Costs, scrutiny etc.
 - i1. Daily proceedings Register, Defect Register.
 - III. Counsel Fee Register etc.
 - IV. Supervision of court clerks on court duty.
 - V. Record room and preparation of briefs.
 - VI. Matters in the register of the Supreme Court.

